

CERTIFIED ACCOUNTS OF THE INDIAN INSTITUTE OF TECHNOLOGY ETC.

The Minister of Education (Shri M. C. Chagla): Sir, I beg to lay on the Table a copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—

- (i) Certified Accounts of the Indian Institute of Technology, Kharagpur, for the year 1963-64 along with the Audit Report thereon. [Placed in Library. See No. LT-4520/65.]
- (ii) Certified Accounts of the Indian Institute of Technology, Madras, for the year 1963-64 along with the Audit Report thereon. [Placed in Library, see No. LT-4521/65].

Shri Hari Vishnu Kamath (Hoshangabad): Sir, on a point of clarification in regard to sub-item (i) of item 4 of the Order Paper which has been laid on the Table just now, which refers to the IIT, Kharagpur. Has the Minister's attention been drawn to the rather gruesome reports appearing in a section of the press, about the ragging of freshers by seniors in the IIT, Kharagpur, and are those reports correct?

Shri M. C. Chagla: Yes, Sir. My attention has been drawn and I have already taken action.

ANNUAL REPORT OF REHABILITATION INDUSTRIES CORPORATION LIMITED

The Minister of Rehabilitation (Shri Tyagi): Sir, I beg to lay on the Table a copy of Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library, see No. LT-4522/65].

MADHYA BHARAT PANCHAYATS (REORGANISATION) ORDER, ETC. ETC.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Sir, I beg to lay on the Table:—

- (1) a copy of the Madhya Bharat Panchayats (Reorganisation) Order, 1965, published in Notification No. S.O. 1318, dated the 24th April, 1965, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957. [Placed in Library, see No. LT-4523/65.]
- (2) a copy of the Defence of India (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 706 dated the 6th May, 1965, under section 41 of the Defence of India Act, 1962. [Placed in Library, see No. LT-4524/65.]
- (3) a copy each of the following Notifications under sub-section (4) of section 18 of the Citizenship Act, 1955:—
 - (i) The Citizenship (Amendment) Rules, 1965, published in Notification No. G.S.R. 396 dated the 13th March, 1965.
 - (ii) The Citizenship (Amendment) Rules, 1965, published in Notification No. G.S.R. 728, dated the 15th May, 1965.
 - (iii) The Citizens (Registration at Indian Consulates) Amendment Rules, 1965, published in Notification No. G.S.R. 727 dated the 15th May, 1965. [Placed in Library, see No. LT-4525/65].
- (4) a copy each of the following Notifications making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) G.S.R. 731 dated the 15th May, 1965.